



2026:DHC:6700



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010125202024**

+ EX.P. 17/2024, EX.APPL.(OS) 401/2024, EX.APPL.(OS) 1308/2024, EX.APPL.(OS) 2014/2024, EX.APPL.(OS) 212/2026, EX.APPL.(OS) 347/2026 &amp; EX.APPL.(OS) 949/2026

HARINDER SINGH GROVER

.....Decree Holder

Through: Advocate (appearance not given).

versus

S. NIRMAL SINGH &amp; ANR.

.....Judgement Debtors

Through: Mr. Arvind Varma, Sr. Advocate with Mr. Saurabh Ajay Gupta, Mr. Ritik Gupta, Ms. Mahima Chauhan, Ms. Raghavi Shukla and Mr. Ayush Hartash, Advocates for LR(i) and ii) of JD-1.

Mr. Shashank Garg, Sr. Advocate with Mr. Aman Gupta, Mr. Vishal Singh and Mr. Divyam, Advocates.

**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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**14.08.2026**

1. In view of the practice directions dated 13.07.2026 issued by this Court, one last indulgence was granted for four weeks whereby the Decree Holder ought to deposit sufficient stamp duty. The aforesaid time period has come to an end on 13.08.2026, hence no further indulgence can be granted.



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2. It is trite that the aspect of stamp duty is a curable defect, however, the defect shall be cured in accordance with the Indian Stamp Act, 1899<sup>1</sup>.

3. Accordingly, in light of the duty imposed upon this Court under Section 33 of the Act, the award is liable to be impounded for the payment of sufficient stamp duty along with applicable penalty, if any.

4. In view of the above, the Decree Holder is directed to furnish the original award within four weeks from today.

5. List before the Joint Registrar for the needful on 21.08.2026.

6. Accordingly, the petition is disposed of.

7. The Decree Holder is at liberty to file a restoration application upon payment of sufficient stamp duty in accordance with the Act.

8. Needless to state that if the arbitral award pertains to immovable property, the Decree Holder shall take appropriate steps to register the same in accordance with the Registration Act of 1908.

**OM PRAKASH SHUKLA, J**

**AUGUST 14, 2026/pa**

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<sup>1</sup> As applicable in NCT of Delhi”; “Act” hereinafter